

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 306/TT/2019**

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV D/C Bina-Nagda Transmission Line along with associated bay equipment at Nagda and Bina Sub-stations under Transmission System associated with 400 kV Bina-Nagda D/C Line in Western Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 12 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for revision of tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV D/C Bina-Nagda Transmission Line along with associated bay equipment at Nagda and Bina Sub-stations under Transmission System associated with 400 kV Bina-Nagda D/C Line in Western Region;



- b. Asset was put into commercial operation on 1.11.2007. The tariff of the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 11.1.2016 in Petition No. 356/TT/2014;
- c. Revision of tariff of the 2004-09 and 2009-14 tariff periods is sought on account of the judgments of APTEL dated 22.1.2007 in Appeal No. 81/2005 and 13.6.2007 in Appeal No. 139/2006, and the order of the Commission dated 18.1.2019 in Petition No. 121/2007;
- d. No additional capital expenditure is claimed in the 2014-19 and 2019-24 tariff periods. The trued-up tariff for the 2014-19 tariff period and tariff for 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 11.1.2016 in Petition No. 356/TT/2014; and
- e. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 26.3.2021.

3. The Commission observed that the Petitioner has filed a Special Leave Petition (SLP) before the Hon'ble Supreme Court of India on the issue of Entry Tax and the order in the instant petition shall be subject to the final outcome of the SLP.

4. The Commission also observed that though the appearance on behalf of MPPMCL was made, the representative could not join when the matter was called out. Therefore, the Commission observed that the reply filed by MPPMCL will be considered.

5. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

